## Shram Vibhag, Noti. No. 5629(LL)(i)/XXXVI(D)-51(LL)-63, dated November 23, 1963, published in U. P. Gazette, Part I, dated 30th November, 1963, p. 2111

Cotton Carding: In exercise of the powers under sub-section (3) of Section 3 of the Uttar Pradesh Dookan Aur Vanijya Adhishthan Adhiniyam, 1962 (U. P. Act No. XXVI of 1962), the Governor of Uttar Pradesh is pleased to exempt, in public interest, all shops and commercial establishments in Uttar Pradesh dealing in Cotton Carding business from the operation of the provisions of sub-section (1) of Section 8 and sub-section (i) of Section 5 of the said Adhiniyam, read with Rule 3 of the Uttar Pradesh Dookan Aur Vanijya Adhihsthan Niyamavali, 1963, to the extent that the aforesaid shops and commercial establishments may open earlier than 10 a. m, but not before 7 a. m. during the period from midnight of September 30, to midnight of January 15, each year.